

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:3879  
ANSWERED ON:17.12.2012  
MARITIME ACCIDENTS  
Jeyadural Shri S. R.

**Will the Minister of SHIPPING be pleased to state:**

- (a) the number of marine accidents reported in the country during the last three years and the current year, year-wise;
- (b) the reasons for each accident and the number of lives lost in these accidents during the said period; and
- (c) the efforts made by the Government to minimize such marine accidents?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) & (b): The number of marine accidents reported in the country for last three years and current year are given below:-

Year Number of Marine Accidents No. of lives lost  
occurred on Indian coast

2009	33	07
2010	44	17
2011	45	18
2012	31	24

Statement indicating the details of the accidents including the reasons for the same is annexed.

(c): Following steps have been taken for preventing marine accidents and protecting marine environment:-

1. Monsoon advisory issued vide M.S. Notice No. 18 of 2009 addressing following concerns:-

# Compliance of international regulations.

# Emergencies

# Oil Pollution

# Maritime Assistance Service

# Place of refuge

# Liability and compensation

2. M.S. Notice No.31/34 of 2009 issued for safe carriage of iron ore fines, specially in the monsoon months.

3. M.S. Notice No. 22 of 2011 dated 24th August, 2011 issued to develop a structured regime for Flag State Inspection for Indian Ships, at least once every three years by maritime administration and general inspection of Indian ships, at least once every year by recognized organization.

4. Navarea VIII warning No. 100 dated 23rd February, 2012 issued by Indian Coast Guard in which all vessels have been warned that fishing is carried out up to 50 nautical miles from the coast and vessel should not mistake fishing boats as skiffs and PAGs (Piracy armed groups).

5. M.S. Notice 7 of 2012 issued for the safe navigation of merchant ships on Indian coast, advising all merchant vessel to take note of dense fishing traffic on Indian coast, the possibility that they may be approached by these boats for safeguarding their nets/lines and

that these fishing boats should not be mistaken for pirate skiffs.

6. Government has issued a Notification No. GSR 311 (E) dated 20th April 2012, which stipulates that cargo ship above 25 years of age, oil tankers above 20 years of age and gas carriers above 30 years of age, entering into Indian Ports, Anchorages and Offshore facilities should be classed with Indian Register of Shipping (IRS) or any one of the twelve other IACS (International Association Classification Societies) class societies, Further, any foreign vessel of 300 Gross tonnage or more entering in to Indian coastal water should have a valid Protection and Indemnity policy against maritime claims.

7. Issuance of casualty circulars by the Directorate General of Shipping to disseminate the lessons learnt from the casualties.

8. Accession of Wreck Removal Convention by India.